

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4102

ANSWERED ON:21.03.2013

DEVELOPMENT OF ROADS IN NAXAL AFFECTED REGIONS

Pradhan Shri Nityananda;Sudhakaran Shri K.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether to fast-track development of roads in the naxal regions of the country, it is proposed to provide insurance cover to the companies so engaged for road construction in such areas;

(b) if so, the details thereof;

(c) whether to speed up the construction of roads and bridges in the naxal regions of Odisha and other States, it is proposed to provide police cover to the staff and workers of the company at the construction sites in the country;

(d) if so, the details thereof;

(e) whether due to resistance by naxalite groups the Government has compromised on the surface quality of the roads in these areas by treating metalled surface at par with bituminous one; and

(f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a)&(b): The Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines envisage that while formulating estimates and preparing DPRs in respect of naxal regions included under Integrated Action Plan (IAP), cost of insurance premium against risks such as damaging or burning of plants & machinery etc. of contractors can also be included for fast track development of roads in these areas.

(c)&(d): Rural Roads is a State subject and PMGSY is a onetime special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the concerned State Governments. It is the responsibility of the State Government to take appropriate steps for timely completion of the road works under the programme.

(e)&(f): The programme guidelines stipulate that Rural Roads constructed under the programme must meet the technical specifications and geometric design standards given in the Rural Roads Manual of the IRC (IRC:SP20:2002) and also, where required, the Hill Road Manual (IRC:SP:48- 1998). Though, to facilitate faster implementation of the programme in IAP districts it has been decided that if the concerned State Government found it appropriate that in some areas under IAP, 'unsealed' surfaces are adequate in certain conditions like low traffic, construction of formation (including cutting, if required, embankment and construction of sub-grade), the State Government may consider for construction of gravel sub-base/base course and appropriate surface course treatment to ensure all-weather connectivity as well as slope stabilization, protection works and drainage works etc. as per site requirement, under the programme.